

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

SATURDAY, THE TWENTY FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 26186 OF 2024

Between:

Kontham Manish Reddy, S/o. Kontham Sudharshan Reddy, Aged about 18 years, Occ- Student, R/o- 2-141, Sriram Nagar, Yadagiri Gutta, Nalgonda, Telangana.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical AND Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota "B"&"C" NRI Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "B"&"C" NRI category for the academic year 2024-25 in next phase of counselling.

DATE: 01/01/2024

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PER

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner retest for exercising web options under Management Quota "B"&"C" NRI Category for admission into MBBS/BDS course in the next phase of counselling for the academic year- 2024-25, pending disposal of writ petition.

Counsel for the Petitioner: SRI L. RAM SINGH

**Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY,
ASST. GP FOR MEDICAL, HEALTH & FW**

**Counsel for the Respondent No.2: SRI G. RAVI REPRESENTING FOR
SRI A. PRABHAKAR RAO, SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.26186 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L.Ram Singh, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota "B" & "C" NRI Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "B" & "C" NRI category for the academic year 2024-25 in next phase of counseling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota "B" and "C" category i.e., NRI category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for "B" & "C" (NRI) categories. He further submitted that the petitioner be granted liberty to

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submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-C.PRAVEEN KUMAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

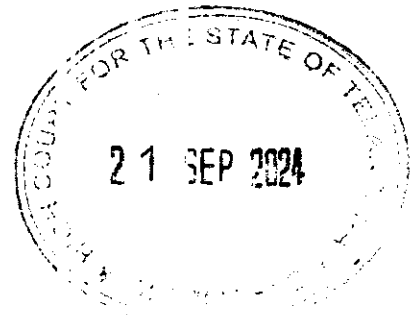
1. The Principal Secretary, Medical & Health Family Welfare Department, The State of Telangana, Secretariat Buildings, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SR L. RAM SINGH, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OJT]
5. Two CD Copies
BN
BSK



CC TODAY

HIGH COURT

DATED:21/09/2024



ORDER

WP.No.26186 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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21/09/24
lax